NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/08/2017 AT 10.30 AM

NATIONAL COMPANY LAW TRIBU	NAL, HELD ON 11/08/2017 AT 10.30 AM	
PRESENT: SHRI K. ANANTI	HA PADMANABHA SWAMY, MEMBER	-JUDICIAL
APPLICATION NUMBER	:	
PETITION NUMBER	: TCP/340/ (IB)/2017	
NAME OF THE PETITIONER(S)	: HEXAWARE TECHNOLOGIES LTD	
NAME OF THE RESPONDENT(S)	: RR INFOPARK PVT LTD	
UNDER SECTION	: 433 (e)(f)	· .
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
R. Parthas alathy	Coursel for Petitioner	lubility of the or and the
A. R.BABO	Coursel for Petitioner Courseles prose	to Robert
ROHANI RATASEKARANI JOI. VINEET SUBRAMANIAM	Proxy Course for Respondent	160 · K

ORDER

Counsel for Petitioner present. Mr. Rohan Rajasekaran, Proxy Counsel representing Respondent also present. Mr. A.P. Babu, Company Prosecutor of the Office of the Official Liquidator present and submitted that the Hon'ble High Court of Madras passed an order in CP/202/2013 dated 11.09.2014 wherein Official Liquidator was appointed. The Respondent in this matter and in the above said CP is one and the same. The copy of the order of the Hon'ble High Court of Madras is placed before this Adjudicating Authority and it is taken on record. Therefore, the Petitioner is directed to make his submission before the Official Liquidator. Therefore, with the above observation, the Matter is closed. The **Registry** is directed to send back this file to the Registry of the Hon'ble High Court of Madras.

(K. ANANTHA PADMANABHASWAMY) MEMBER (JUDICIAL)

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